

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1963
ANSWERED ON:17.07.2009
DIVERSION OF NREGS FUNDS
Rawat Shri Ashok Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has received any complaints regarding diversion of funds allocated under the National Rural Employment Guarantee Scheme (NREGS) in some of the States during the last one year and the current year;

(b) if so, the details thereof, State-wise; and

(c) the action taken/ being taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)& (b): During the period from 1.4.2008 to 30.6.2009, a total of 438 complaints have been received under NREGA. The State wise details are as under:

Sl. No. State Number of Complaints

1 Andhra Pradesh 8

2 Assam 11

3 Bihar 43

4 Chhattisgarh 16

5 Gujarat 4

6 Haryana 13

7 Himachal Pradesh 8

8 Jharkhand 37

9 Karnataka 1

10 Madhya Pradesh 64

11 Maharashtra 5

12 Manipur 2

13 Orissa 12

14 Punjab 2

15 Rajasthan	47
16 Tamil Nadu	2
17 Tripura	2
18 Uttar Pradesh	147
19 Uttrakhand	4
20 West Bengal	10
Total	438

(c): Implementation of NREGA is done by the State Governments in accordance with the Employment Guarantee Scheme formulated by each State. Panchayats at District, Intermediate and village level are the principal planning and implementing authorities. All complaints received in the Ministry are sent to the concerned State Government for taking appropriate action in accordance with the provisions of the Act.